

In the National Company Law Tribunal, Jaipur

129 (ND) /2011
TA No. 14/2018

UNDER SECTION 397/398 OF IBC

In the matter of:

Sh. Shiv Ratan Khadgawat Applicant/Petitioners

VS.

Shivam Adhesive Pvt. Ltd.Respondent

Order delivered on 06.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

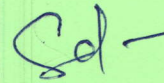
For Petitioner (s) : Parteek Kasliwal, Adv.
For Respondent(s) : Sandeep Taneja, Adv.

ORDER

Learned counsel for the parties are present in this matter and it is represented by learned counsel for the parties that cross petitions have been filed, which has also been listed as Item No. 111 & 112 in the cause list today being Company Petition No. 42(ND)/2011 (T.A.No. 13/2018) & C.P. No. 129(ND)/2011 (T.A. No. 14/2018). Learned counsel for the petitioner in C.P. No. 129 (ND)/2011 represents that an I.A has been listed today, namely, I.A. No. 23/JPR/2018 which has been served on him only yesterday and that he did not have sufficient time to peruse the application and obtain instructions from the



petitioners and that in the circumstances sometime may be granted to file a counter to the application seeking to file additional documents to the petition, which is sought to be file by the way of additional documents by the respondents in CP No. 129(ND)/2011. In view of the said representation made by the learned counsel for the petitioner in CP No. 129(ND)/2011, two weeks time is granted for the petitioner to file its reply to the application being IA/23/JPR/2018. This application shall be considered along with main company petition. The matter to be listed on 28.09.2018.



(R. Varadharajan)
Member (Judicial)